

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1625
ANSWERED ON:31.07.2003
COMPLAINTS RECEIVED BY ANTI-ADULTERATION CELL
SULTAN SALAHUDDIN OWASI

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the total number of complaints received by Anti-Adulteration Cell during the last one year upto June 30, 2003;
- (b) the number of complaints in which investigation have been conducted;
- (c) whether such complaints are on the rise as compared to the last three years;
- (d) if so, the main reasons therefor;
- (e) the details of the complaints under which filling/closure recommended which are sub-judice, cancellation of selection and referred to Ministry for decision; and
- (f) the steps taken or being taken by the Government for speedy disposal of complaints in Anti- Adulteration Cell?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI SUMITRA MAHAJAN)

(a) : 222 complaints in respect of adulteration and 153 complaints in respect of allotment of RO/SKO Dealership & LPG distributorship have been received by Anti-Adulteration Cell (AAC) during the last one year upto June 30, 2003.

(b) : 130 complaints in respect of adulteration & 86 complaints in respect of allotment of RO/SKO Dealership & LPG distributorship have been investigated by the AAC.

(c) & (d) : AAC was formed in March, 2001. In the first year of its set up in 2001-2002, very few complaints were received, probably due to lack of awareness among the public about the existence of this Cell. With more awareness being created about the Cell many more complaints are being received.

(e) : Details of complaints in respect of allotment of RO/SKO Dealership & LPG Distributorship are as follows :-

- (i) Filing - 38
- (ii) Closure - 02
- (iii) Sub-judice - 19
- (iv) Cancellation - 16
- (v) Referred to Ministry - 11

(f) : Complaints referred by the Ministry and complaints received from General Public & VIPs are in the first instance verified by sending a reconnaissance Team. If some evidence is found only regarding the veracity of the complaint further enquiry is conducted, for speedy disposal of complaints in AAC.